

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
(PRINCIPAL BENCH)**

Execution Application no. 29 of 2025

In

Original Application No. 668 of 2023

In the matter of

Prasher Dev Sharma

..... Applicant

V/s

State of Punjab and Others

..... Respondents

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Dated: 17/9/2025

Place: Ludhiana



(Er. Jaspal Singh)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-3, Ludhiana
(On behalf of Punjab Pollution Control Board
respondent no.3)

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V/s

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..... Respondents

Status / Progress report by way of affidavit of Er. Jaspal Singh, Environmental Engineer, Regional Office-3, Ludhiana on behalf of respondent no. 3 Punjab Pollution Control Board.

I, the above-named deponent, do hereby solemnly affirm and state as under:

RESPECTFULLY SHOWETH

- 1) That the above-mentioned Execution Application is pending before this Hon'ble Tribunal and vide order dated 18.07.2025 respondents no. 2 and 3 were directed to file further progress report in the case. The present

progress report is being filed by the deponent on behalf of respondent no. 3 Punjab Pollution Control Board.

2) That in compliance to order dated 18.07.2025 and in order to check the status of progress made by the Municipal Council, Jagraon, the site of the pond at Jagraon was visited by the Assistant Environmental Engineer, Regional Office-III of the Board at Ludhiana on 12.09.2025. During visit an official of respondent Municipal Council, Jagraon was contacted and the observations made by the visiting officer are mentioned below:

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- a) No fresh waste was observed at 03 acres of Pond area from where the solid waste has been removed.
- b) The left-out pond area of the 04 acres is under natural vegetation.
- c) Fencing around the approach road to pond was found intact meant to control the dumping of fresh waste in pond site.
- d) The old dumpsite has been fenced with the boundary wall and gate system has been provided to access the legacy waste stored at said site.
- e) Trommel machine has been installed at site but the same was not in operation. The representative of the MC Jagraon was contacted telephonically and he informed that the Trommel is not working due to heavy rains in last month.
- f) No fresh waste was observed at pond site.



3) That it is relevant to mention here that the Punjab Pollution Control Board is imposing Environmental Compensation upon the Urban Local Bodies of the State of Punjab in compliance to orders dated 10.01.2020 of the Hon'ble NGT passed in O.A. no. 606 of 2018. Environmental Compensation in this regard has also been imposed upon Municipal Council, Jagraon for violation of the provisions of the SWM Rules, 2016 and the details thereof are given below:

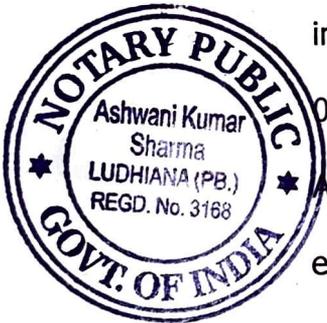
a) Environmental Compensation amounting to Rs. 88 Lakh has been imposed on MC Jagraon for the period of violation from 01.01.2021 to 31.12.2024 out of which Rs. 29 Lacs has been deposited by the MC.

b) Environmental Compensation amounting to Rs. 12 Lakh has been imposed on Municipal Council, Jagraon for the period of violation from 01.01.2025 to 30.06.2025 vide letter no. 31683-88 dated 11.09.2025.

A copy of letter/endorsement no. 31683-88 dated 11.09.2025) is enclosed as **Annexure-A**

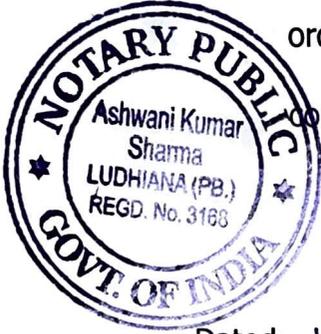
c) The total amount of Environmental Compensation which is yet to be deposited by the Municipal Council, Jagraon is calculated to be Rs. 71 Lacs i.e. (Rs. 59 Lacs + Rs. 12 Lacs).

4) That it is pertinent to mention here that during the recent past there were heavy rains in the State of Punjab and the Trommel Machine was found to be not in working condition.



QA

- 5) That the status / progress report is hereby submitted in compliance to order dated 18.07.2025 passed in the above-mentioned case for kind consideration and appropriate orders of the Hon'ble Tribunal.



Dated: 17/9/2025

Place: Ludhiana

Deponent

(Er. Jaspal Singh)

Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-3, Ludhiana

(On behalf of Punjab Pollution Control Board
respondent no.3)

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17/9/25
VERIFICATION: Certified that the affidavit/S.P.A./GPA has been readover & explained to the deponent executant who seemed Correctly to understand the same at the time making there of.

Verified that the contents of the above status/progress report by way of affidavit are true and correct to my knowledge as derived from the official record. No part of the above reply is false and nothing material has been kept concealed therein.

Dated: 17/9/2025

Place: Ludhiana

Deponent

(Er. Jaspal Singh)

Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-3, Ludhiana

(On behalf of Punjab Pollution Control Board
respondent no.3)

Attested As Identified

Notary Public, LDH.

17 SEP 2025



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



LIFE
Lifestyle for
Environment

PPCB/HO/No.

Registered/ Email

Date:

To

The Principal Secretary to Government of Punjab,
Department of Local Government,
Punjab Civil Secretariat, Chandigarh

Subject Imposition of Environmental Compensation upon the ULBs for violation of Solid Waste Management Rules, 2016 for the period from 01/01/2025 to 30/06/2025 (Six Months).

Reference Order dated 10/01/2020 and 17/09/2020 passed by the Hon'ble National Green Tribunal in O.A. No. 606 of 2018.

Please refer to the subject cited above.

2. Hon'ble National Green Tribunal vide order dated 10/01/2020 passed in O.A. No. 606 of 2018 had directed that continued failure in compliance of Solid Waste Management Rules, 2016 after 31.03.2020 will result in liability of every Local Body to pay compensation at the rate of Rs. 10.00 lakh per month per Local Body for population of above 10 Lakhs, Rs. 5.00 Lakhs per month per Local Body for population between 5.0 lakhs & 10.0 lakhs and Rs 1.0 lakh per month per other Local Body from 01.04.2020 till compliance.

3. It is further directed in the said order dated 10.01.2020 that continued failure of every Local Body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10.00 lakh per month per Local Body for population of above 10.00 Lakhs, Rs. 5.0 lakhs per month per local body for population between 5.0 lakhs & 10.0 lakhs and Rs. 1.00 Lakh per month per other Local Body.

4. The above compensation scale was laid down by the Hon'ble Tribunal after observing that most of the statutory timelines have expired and the directions of the Hon'ble Supreme Court of India and that of the Tribunal to comply with the Solid Waste Management Rules, 2016 and Legacy Waste Remediation remain unexecuted. It is further mentioned in the said order dated 10.01.2020 passed in O.A. No. 606 of 2018 that if the Local Bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against erring Local Bodies.

5. The Hon'ble Tribunal, however, vide order dated 17.09.2020 passed in O.A. No. 606 of 2018 has reviewed the timelines for levy of compensation from 01.04.2020 to 01.07.2020 by giving extension of three months in view of Covid-19.

6. That there are 166 ULBs in the State of Punjab. 2 ULBs namely Municipal Corporation, Amritsar and Municipal Corporation, Ludhiana are having population of more than 10 lakhs, One ULB namely Municipal Corporation, Jalandhar has population of more than 5 lakh but less than 10 lakh and the remaining 164 ULBs are having the population of less than 5 lakhs as per 2011 census.

7. The status of compliance of Rule 22 of the Solid Waste Management Rules, 2016 as per the activities mentioned in the templates of the CPCB at serial no.1 to 10 and 11 for all the 166 ULBs of the state was checked and verified by the Board through its Regional Offices and it is observed that the ULBs have still not complied with the activities of Solid Waste Management Rules, 2016 as well as the directions and orders of the Hon'ble National Green Tribunal. The continuous violation and non-compliance of the activities mentioned at serial no. 1 to 10 and separately at serial no. 11 of the template i.e. non-compliance of Solid Waste Management Rules, 2016 and failure for commencement of bio remediation of legacy waste

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

Vatavaran Bhawan, Nabha Road, Patiala - 147001

E-mail : eehq3.4@gmail.com

has made the ULBs liable to pay Environmental Compensation on the basis of Polluter Pay's Principle and the orders dated 10.01.2020 and 17.09.2020 of the Hon'ble NGT at Rs.11.22 Crore and 3.84 Crore, respectively for the period of violation of six months from 01.01.2025 to 30.06.2025

8. Thus, the total amount of Environmental Compensation payable by the ULBs for the violation of two counts (non-compliance of Solid Waste Management Rules, 2016 and continuous failure for commencement for bio-remediation of legacy waste) is calculated to be 15.06 Crores (Rs 11.22. Crore and 3.84 Crore) for the period from 01.01.2025 to 30.06.2025. The details of the Environmental Compensation Imposed upon defaulting ULBs are attached herewith as Annexure-I.

9. In view of the above, It is requested that all the ULBs of the State may be directed to deposit the calculated amount of Environmental Compensation @ Rs. 15.06 Crore as per Annexure-I with the office of the Punjab Pollution Control Board in A/C No. 50100313112162 for EC Solid Waste having IFSC code HDFC 0001311, HDFC Bank Limited in compliance to orders dated 10.01.2019 and 17.09.2020 of the Hon'ble National Green Tribunal passed in O.A. No. 606 of 2018, please.

DA/ As above.

[Signature]
Member Secretary

Endst. No.....

Date.....

A copy of the above is forwarded to the Secretary to Government of Punjab, Department of Science, Technology and Environment, Chandigarh for information, please.

DA/ As above.

[Signature]
Member Secretary

Endst. No.....

Date.....

A copy of the above is forwarded to the Director, Directorate of Environment and Climate Change, MGSIPA, Sector-26, Chandigarh for information and necessary action, please.

DA/ As above.

[Signature]
Member Secretary

Endst. No...31686-88

Date...11.1.25

A copy of the above is forwarded to the following for information and with a request to follow up with ULBs to deposit the EC amount:

- i) The Chief Environmental Engineer, Patiala/Bathinda/Jalandhar & Ludhiana/WM.
- ii) The Senior Environmental Engineer, PPCB, HQ-III, Zonal office, Jalandhar, Amritsar, Bathinda, Ludhiana-1/2 & Patiala1/2.
- iii) The Environmental Engineer, Punjab Pollution Control Board, Regional Office-Amritsar, Batala, Bathinda, Barnala, Faridkot, Fatehgarh Sahib, Hoshiarpur, Jalandhar-I/II, Ludhiana-I/II/III/IV, Muktsar Sahib, Patiala, Roop Nagar, Sangrur, SAS Nagar & Tarn Taran.

DA/ As Above

[Signature]
Member Secretary

Environment Compensation imposed on ULBs from 1.1.2025 to 30.06.2025.

120	Ludhiana	Jagraon	65,240	6	6	12
121	Ludhiana	Raikot	28,734	6	6	12
122	Ludhiana	Mullanpur Dakha	16,356	6	6	12
123	Patiala	Patiala	446,246	6	0	6
124	Patiala	Rajpura	92,301	6	0	6
125	Patiala	Nabha	67,972	6	0	6
126	Patiala	Samana	54,072	6	0	6
127	Patiala	Patran	27,963	6	0	6
128	Patiala	Sanaur	21,201	6	0	6
129	Patiala	Ghagga	10,162	6	0	6
130	Patiala	Bhadson	7,260	6	0	6
131	Patiala	Adda Devigarh		6	0	6
132	Patiala	Ghanaur	6,985	6	0	6
133	S.A.S. Nagar	S.A.S. Nagar	166,864	6	0	6
134	S.A.S. Nagar	Zirakpur	95,553	6	0	6
135	S.A.S. Nagar	Kharar	74,460	6	0	6
136	S.A.S. Nagar	Naya Gaon	50,869	6	6	12
137	S.A.S. Nagar	Kurali	31,060	6	0	6
138	S.A.S. Nagar	Dera Bassi	26,295	6	0	6
139	S.A.S. Nagar	Lalru	25,000	6	0	6
140	S.A.S. Nagar	Gharuan		6	0	6
141	S.A.S. Nagar	Banur	18,775	6	0	6
142	Rupnagar	Rupnagar	56,038	6	6	12
143	Rupnagar	Nangal	48,497	6	6	12
144	Rupnagar	Morinda	24,022	6	6	12
145	Roopnagar	Anandpur Sahib	16,282	6	0	6
146	Roopnagar	Chamkaur Sahib	13,920	0	0	0